

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.29
C.A. Nos. 87, 88/2021
& 27/2023 in
C.P.No. 66/ BB/2021

IN THE MATTER OF:

M/s. Ankur Healthcare (Ongole) Pvt. Ltd.	...	Petitioner
Vs.		
Dr Noel John Kappala	...	Respondent

Order under Section 271- 272 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Ms. Akshatha Prasad
For the Respondent	:	Shri Gokul R

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. It is noticed that the Respondent has not yet complied with the order dated 08.02.2024. Therefore, he is directed to file the brief synopsis, within a period of one week, after duly serving the copy on the other side.
3. List the case on **13.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)